Aaj Samaj, Delhi, 26/10/2025

Page No: 8, Size: 35.08cm × 13.31cm

छोटे होटलों, ठेले-खोमचों व फूड वेंडर्स पर खाने के तेल को बार-बार यूज करने के आरोप

देशभर में खाद्य तेल के दोबारा इस्तेमाल की रिपोर्टों पर एनएचआरसी सख्त

आज समाज नेटवर्क

नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग ने शिकायतों पर संज्ञान लेते हुए खाना बनाने के तेल के दोबारा इस्तेमाल करने के खिलाफ कार्रवाई करते हुए फूड सेफ्टी एंड स्टैंडर्ड अथॉरिटी ऑफ इंडिया (FSSAI) से रिपोर्ट मांगी है। साथ ही आयोग ने एफएसएसएआई को शिकायत संबंधी जांच कर दो हफ्ते में विस्तृत रिपोर्ट देने का निर्देश दिया है।

शिकायतकर्ता ने खाना बनाने के तेल के दोबारा इस्तेमाल को मानव स्वास्थ्य और पर्यावरण के लिए गंभीर खतरा बताते हुए इसे मानवाधिकारों का उल्लंघन माना है। शिकायतकर्ता ने तेल के दोबारा इस्तेमाल पर जताई चिंता देशभर में खाने के तेल के दोबारा इस्तेमाल के खिलाफ 'सार्थक सामुदायिक विकास एवं जन कल्याण संस्था', भोपाल के संस्थापक द्वारा शिकायत दर्ज कराई गई है।

शिकायत में कहा गया है कि देशभर में छोटे होटलों, सड़क किनारे लगने वाले ठेले-खोमचों और फूड वेंडर्स द्वारा खाने के तेल का बार-बार इस्तेमाल किया जा रहा है, जिससे जन स्वास्थ्य के लिए खतरा पैदा हो रहा है और इससे कैंसर, हृदय संबंधी बीमारियां और लिवर संबंधी बीमारियां होने का खतरा हैलोगों को जागरूक करने की मांग शिकायत में ये भी कहा गया है कि कई बार इस्तेमाल करने के बाद बचे हुए तेल को पानी या जमीन पर लापरवाही से फेंक दिया जाता है, जिससे पानी और मिट्टी प्रदूषित होती है। इससे पर्यावरण को लंबे समय में नुकसान होता है। शिकायतकर्ता ने इसे मानवाधिकारों का उल्लंघन बताते हुए मानवाधिकार आयोग से इस मामले में तुरंत हस्तक्षेप करने की मांग की है। शिकायतकर्ता ने मानवाधिकार आयोग से इस मामले में एफएसएसएआई, प्रदूषण नियंत्रण बोर्ड, नगर निगमों को निर्देश देने की मांग की। शिकायतकर्ता ने मांग की है इस्तेमाल तेल को लेकर सख्त नियम बनाने की मांग की और तेल को दोबारा इस्तेमाल लायक बनाने के लिए अधिकृत केंद बनाने का भी सुझाव दिया और साथ ही लोगों को जागरूक करने के लिए अभियान चलाने की भी मांग की।

लोगों को जागरूक करने की मांग

शिकायत में ये भी कहा गया है कि कई बार इस्तेमाल करने के बाद बचे हुए तेल को पानी या जमीन पर लापरवाही से फेंक दिया जाता है, जिससे पानी और मिट्टी प्रदूषित होती है। इससे पर्यावरण को लंबे समय में नुकसान होता है। शिकायतकर्ता ने इसे मानवाधिकारों का उल्लंघन बताते हुए मानवाधिकार आयोग से इस मामले में तुरंत हस्तक्षेप करने की मांग की है। शिकायतकर्ता ने मानवाधिकार आयोग से इस मामले में एफएसएसएआई, प्रदूषण नियंत्रण बोर्ड, नगर निगमों को निर्देश देने की मांग की। शिकायतकर्ता ने मांग की है इस्तेमाल तेल को लेकर सख्त नियम बनाने की मांग की और तेल को दोबारा इस्तेमाल लायक बनाने के लिए अधिकृत केंद बनाने का भी सुझाव दिया और साथ ही लोगों को जागरूक करने के लिए अभियान चलाने की भी मांग की।

Times of India, Pune, 26/10/2025
Page No: 5, Size: 43.66cm × 31.46cm

Post-mortem report of drug suspect who bit constable shows head injury

It Reveals He Was Suffering From Coronary Atherosclerosis

Gitesh Shelke
@timesofindia.com

COLLAPSED & DIED DURING ARREST BID

Azim Abu Salem Khan (51) of Mira Bhayander allegedly bit a constable during his arrest at a flat in Kondhwa's Kausarbaug on Oct 17

➤He collapsed and became unresponsive during the commotion and was rushed to Sassoon Hospital, where he was declared dead

POST-MORTEM REPORT

➤The preliminary report revealed that Khan suffered a head injury and had coronary atherosclerosis, a condition where the coronary arteries become narrowed or blocked

Drug suspect bites constable during raid, collapses & dies

THE INVESTIGATION

➤The state CID is conducting an inquiry, with officers visiting the scene. They will approach Sassoon General Hospital for a detailed explanation of the injuries

➤The comprehensive medical report will help determine the exact nature of the injuries and the cause of death

QUICK REVIEW

➤Khan was wanted in connection with a mephedrone drug case registered earlier this month

➤He had fled to Ratnagiri and Kolhapur before hiding in a third-floor flat in Kausarbaug, Pune

➤Khan had multiple cases registered against him, including a drug-related case involving a factory in Hyderabad that was producing MD drugs

Pune: Azim Abu Salem Khan (51) of Mira Bhayandar, who allegedly collapsed and died after biting a constable during his arrest at a flat in Kondhwa's Kausarbaug on Oct 17 in connection with a drug case, had suffered a head injury, the preliminary post-mortem report released on Friday stated.

The report also showed that Khan was suffering from coronary atherosclerosis, a condition where the coronary arteries that supply blood to the heart muscle become narrowed or blocked due to a buildup of plaque, reducing blood flow to the heart.

Officers from the state Criminal Investigation Department (CID) visited the scene in accordance to the protocol set by the National Human Rights Commission (NHRC) for further inquiry.

Additional director general of police (CID) Sunil Ramanand on Saturday said, "We will soon approach the Sassoon General Hospital for a detailed explanation of the injuries. The preliminary report does not clarify whether any of the injuries were fatal. Further steps will be taken after the final report is received."

Ramanand said, "The comprehensive medical report will help determine the exact nature of the injuries and the cause of death."

According to the Mira Bhayandar police, Khan was wanted in connection with a mephedrone drug case registered earlier this month. He had reportedly fled to Ratnagiri, then Kolhapur, before hiding in a third-floor flat in Kausarbaug, Pune. A police team from Mira Bhayandar, with assistance from Kondhwa police, reached the spot around 8.30pm on Oct 17 to arrest him.

Police said the flat's door was locked from inside and remained unanswered despite repeated knocks. Upon forcibly entering the flat, Khan allegedly attacked the officers and bit one constable on the chest. Amid the commotion, Khan suddenly collapsed and became unresponsive. He was rushed to the Sassoon Hospital, where he was declared dead.

A senior officer privy to the case had earlier told **TOI** that Khan was not assaulted by police inside the flat. "The officers had called him out multiple times, but he refused. Eventually, they entered the flat. We still need to take the statement of the individual who was present in the flat during the incident," the officer had said.

A Mira Bhayandar police officer had earlier said Khan's name surfaced during the investigation of a drug-related case involving a factory in Hyderabad that was producing MD drugs. "After the factory was sealed, further leads helped us trace and recover around 5-6kg of drugs from various locations. Khan was found possessing drugs linked to the Hyderabad unit, which led to him being placed under surveillance," the officer had said, adding that he had multiple cases registered against him.

Hindu

Book presented to NHRC Chairman

https://www.thehindu.com/news/national/telangana/book-presented-to-nhrc-chairman/article70201443.ece

Published - October 25, 2025 06:50 pm IST

The Hindu Bureau

Hyderabad

Former Chief Public Relations Officer (CPRO) of ex-Chief Minister K. Chandrasekhar Rao, Vanam Jwala Narasimha Rao presented the pre-print copy of his book "Democracy and Governance Through Lens and Blurred Glasses: A Journey into Distorted Visions of Modern-Day Politics" to Justice V. Ramasubramanian, Chairperson of the National Human Rights Commission (NHRC).

Justice Ramasubramanian said that such an extensive and analytical compilation has emerged from decades of lived experience within the institutions of governance. He has written the Appraisal for the book.

Conceived over several years, the work brings together 75 published essays of Mr. Jwala, written between 2010 and 2025, which explore the moral, administrative, and institutional dimensions of democracy.

LatestLY

India News | Delhi: UP CM Yogi Adityanath Meets VP Radhakrishnan

Get latest articles and stories on India at LatestLY. Earlier, Union Minister of Railways, Electronics and IT, and Information and Broadcasting, Ashwini Vaishnaw, and Union Minister of State for Commerce and Industry, and Electronics and IT, Jitin Prasada, called on the Vice-President of India, CP Radhakrishnan, at Parliament House on Saturday.

https://www.latestly.com/agency-news/india-news-delhi-up-cm-yogi-adityanath-meets-vp-radhakrishnan-7176164.html/amp

ANI Oct 25, 2025 10:24 PM IST

New Delhi [India], October 25 (ANI): Uttar Pradesh Chief Minister Yogi Adityanath on Saturday called on the Vice President CP Radhakrishnan in New Delhi.

In a post on X, the Vice-President of India's official account on X posted, "Chief Minister of Uttar Pradesh, Yogi Adityanath, called on the Vice-President Shri C. P. Radhakrishnan, at the Vice-President's Enclave today."

Earlier, Union Minister of Railways, Electronics and IT, and Information and Broadcasting, Ashwini Vaishnaw, and Union Minister of State for Commerce and Industry, and Electronics and IT, Jitin Prasada, called on the Vice-President of India, CP Radhakrishnan, at Parliament House on Saturday.

According to an official statement from the Vice President's Secretariat, during the meeting, the Vice President was apprised of the key initiatives, achievements, and future roadmaps of the Ministries of Electronics and IT and of Information and Broadcasting, aimed at driving India's digital transformation and strengthening the nation's information and communication ecosystem.

The Vice-President lauded both Ministries for their transformative contributions to building a digitally empowered, innovation-driven, and information-aware society.

He emphasised the need to focus on developing Tier-2 and Tier-3 cities as emerging software and innovation centres. He also underlined the importance of the responsible use of social media and promoting innovation in digital content creation.

Earlier on Friday, Chairperson, National Human Rights Commission (NHRC), Justice V. Ramasubramanian, along with Bharat Lal, Secretary General, NHRC, called on the Vice-President CP Radhakrishnan. (ANI)

(The above story is verified and authored by ANI staff, ANI is South Asia's leading multimedia news agency with over 100 bureaus in India, South Asia and across the globe. ANI brings the latest news on Politics and Current Affairs in India & around the World, Sports, Health, Fitness, Entertainment, & News. The views appearing in the above post do not reflect the opinions of LatestLY)

ETV Bharat

Delhi: UP CM Yogi Adityanath Meets VP Radhakrishnan

Uttar Pradesh Chief Minister Yogi Adityanath met Vice-President CP Radhakrishnan in New Delhi, following meetings with Prime Minister Modi and President Murmu.

https://www.etvbharat.com/amp/en/state/delhi-up-cm-yogi-adityanath-meets-vp-radhakrishnan-enn25102505198

By ANI | Published : October 25, 2025 at 10:34 PM IST

1 Min Read

New Delhi: Uttar Pradesh Chief Minister Yogi Adityanath on Saturday called on the Vice President CP Radhakrishnan in New Delhi. He also met Prime Minister Modi and President Murmu.

In a post on X, the Vice-President of India's official account on X posted, "Chief Minister of Uttar Pradesh, Yogi Adityanath, called on the Vice-President Shri C. P. Radhakrishnan, at the Vice-President's Enclave today."

Earlier, Union Minister of Railways, Electronics and IT, and Information and Broadcasting, Ashwini Vaishnaw, and Union Minister of State for Commerce and Industry, and Electronics and IT, Jitin Prasada, called on the Vice-President of India, CP Radhakrishnan, at Parliament House on Saturday.

According to an official statement from the Vice President's Secretariat, during the meeting, the Vice President was apprised of the key initiatives, achievements, and future roadmaps of the Ministries of Electronics and IT and of Information and Broadcasting, aimed at driving India's digital transformation and strengthening the nation's information and communication ecosystem.

The Vice-President lauded both Ministries for their transformative contributions to building a digitally empowered, innovation-driven, and information-aware society.

He emphasised the need to focus on developing Tier-2 and Tier-3 cities as emerging software and innovation centres. He also underlined the importance of the responsible use of social media and promoting innovation in digital content creation.

Earlier on Friday, Chairperson, National Human Rights Commission (NHRC), Justice V. Ramasubramanian, along with Bharat Lal, Secretary General, NHRC, called on the Vice-President CP Radhakrishnan.

ANI

Delhi: UP CM Yogi Adityanath meets VP Radhakrishnan

https://www.aninews.in/news/national/general-news/delhi-up-cm-yogi-adityanath-meets-vp-radhakrishnan20251025221327/?amp=1

ANI | Updated: Oct 25, 2025 22:13 IST

New Delhi [India], October 25 (ANI): Uttar Pradesh Chief Minister Yogi Adityanath on Saturday called on the Vice President CP Radhakrishnan in New Delhi.
In a post on X, the Vice-President of India's official account on X posted, "Chief Minister of Uttar Pradesh, Yogi Adityanath, called on the Vice-President Shri C. P. Radhakrishnan, at the Vice-President's Enclave today."

Earlier, Union Minister of Railways, Electronics and IT, and Information and Broadcasting, Ashwini Vaishnaw, and Union Minister of State for Commerce and Industry, and Electronics and IT, Jitin Prasada, called on the Vice-President of India, CP Radhakrishnan, at Parliament House on Saturday.

According to an official statement from the Vice President's Secretariat, during the meeting, the Vice President was apprised of the key initiatives, achievements, and future roadmaps of the Ministries of Electronics and IT and of Information and Broadcasting, aimed at driving India's digital transformation and strengthening the nation's information and communication ecosystem.

The Vice-President lauded both Ministries for their transformative contributions to building a digitally empowered, innovation-driven, and information-aware society.
He emphasised the need to focus on developing Tier-2 and Tier-3 cities as emerging software and innovation centres. He also underlined the importance of the responsible use of social media and promoting innovation in digital content creation.
Earlier on Friday, Chairperson, National Human Rights Commission (NHRC), Justice V. Ramasubramanian, along with Bharat Lal, Secretary General, NHRC, called on the Vice-President CP Radhakrishnan. (ANI)

Times of India

Trinamool slams BJP for `silence’ on crimes against women in Maha, MP

https://timesofindia.indiatimes.com/city/kolkata/trinamool-slams-bjp-for-silence-on-crimes-against-women-in-maha-mp/articleshow/124818139.cms

TNN | Oct 26, 2025, 05.14 AM IST

Kolkata: "You cannot preach ‘Nari Shakti' while women, Indian or foreign, are unsafe under your watch," Trinamool said on Saturday, hitting back strongly at BJP's "selective outrage" when it came to incidents of crime against women in Bengal and "silence" over cases in states governed by it. Demanding the same accountability which BJP demands in Bengal, TMC questioned the inaction of the National Women's Commission and Maharashtra and Madhya Pradesh govts after a harassed lady doctor took her life in Satara and two Australian lady cricketers were molested in Indore.

Bengal women and child development minister Shashi Panja said: "When such an incident happens in Maharashtra, it is tragic, just as it would be if it happened in Bengal. But no one seems to be raising their voice in Maharashtra. No uproar, no outrage. We have not seen a single statement from the Maharashtra chief minister. Where is the Maharashtra State Women's Commission? Has any state or National Women's Commission visited the victim's place? There has been no demand for the CM's resignation either, something we always see in Bengal in similar cases."

Panja questioned why those "who had raised their voices for the RG Kar victim were silent now". "No minister in Maharashtra has spoken, no women's wing has come forward. Why is everyone so silent? Every such incident is tragic, and we are not engaging in whataboutery, nor are we using that incident to defend any case in Bengal. Whenever something happens in Bengal, immediate action is taken and the perpetrators are arrested. However, in Maharashtra, instead of arresting the accused policemen, they have merely been suspended."

"We knew BJP was politically bankrupt, now we see they are emotionally bankrupt as well, as this incident proves," Panja said. "Whenever something happens in Bengal, agencies from the National Human Rights Commission to women's commissions from neighbouring states rush here. Why doesn't the same happen in BJP-governed states? Are all agencies reserved only for action against Bengal?" the minister asked.

Referring to the Indore molestation incident, TMC posted on X: "Two cricketers from the Australian women's team were molested on the streets of Indore in BJP-governed Madhya Pradesh. Our guests, international athletes, walking to a café in broad daylight were forced to send an SOS in fear in a state that calls itself the "Heart of India". A nation that once greeted every guest with ‘Atithi Devo Bhava' is making global headlines for crimes against women — both citizens and visitors alike. Silence is not strength, it is surrender."

Times of India

Post-mortem report of Mira Bhayandar drug suspect shows head injury & coronary atherosclerosis

https://timesofindia.indiatimes.com/city/pune/post-mortem-report-of-mira-bhayandar-drug-suspect-shows-head-injury-coronary-atherosclerosis/articleshow/124818189.cms

Oct 26, 2025, 03.14 AM IST

Pune: Azim Abu Salem Khan (51) of Mira Bhayandar, who allegedly collapsed and died after biting a constable during his arrest at a flat in Kondhwa's Kausarbaug on Oct 17 in connection with a drug case, had suffered a head injury, the preliminary post-mortem report released on Friday showed.

The report also showed that Khan was suffering from coronary atherosclerosis, a condition where the coronary arteries that supply blood to the heart muscle become narrowed or blocked due to a buildup of plaque, reducing blood flow to the heart.

Officers from the state Criminal Investigation Department (CID) visited the scene in accordance to the protocol set by the National Human Rights Commission (NHRC) for further inquiry. Additional director general of police (CID) Sunil Ramanand on Saturday said, "We will soon approach the Sassoon General Hospital for a detailed explanation of the injuries. The preliminary report does not clarify whether any of the injuries were fatal. Further steps will be taken once the final medical report is received."

Ramanand said, "The comprehensive medical report will help determine the exact nature of the injuries and the cause of death."

According to the Mira Bhayandar police, Khan was wanted in connection with a mephedrone drug case registered earlier this month. He had reportedly fled to Ratnagiri, then Kolhapur, before hiding in a third-floor flat in Kausarbaug, Pune. A police team from Mira Bhayandar, with assistance from Kondhwa police, reached the location around 8.30pm on Oct 17 to arrest him.

Police said the flat's door was locked from inside and remained unanswered despite repeated knocks. Upon forcibly entering the flat, Khan allegedly attacked the officers and bit one constable on the chest. Amid the commotion, Khan suddenly collapsed and became unresponsive. He was rushed to the Sassoon Hospital, where he was declared dead.

A senior officer privy to the case had earlier told TOI that Khan was not assaulted by police inside the flat. "The officers had called him out multiple times, but he refused. Eventually, they entered the flat. We still need to take the statement of the individual who was present in the flat during the incident," the officer had said.

A Mira Bhayandar police officer had earlier said Khan's name surfaced during the investigation of a drug-related case involving a factory in Hyderabad that was producing

MD drugs. "After the factory was sealed, further leads helped us trace and recover around 5-6kg of drugs from various locations. Khan was found to be in possession of drugs linked to the Hyderabad factory, which led to him being placed under surveillance," the officer had said, adding that Khan had multiple cases registered against him.

Swarajyamag

NHRC Acts On Complaint, Seeks Report From FSSAI On Rampant Reuse of Cooking Oil

https://swarajyamag.com/news-brief/nhrc-acts-on-complaint-seeks-report-from-fssai-on-rampant-reuse-of-cooking-oil

Swarajya Staff

Oct 25, 2025, 10:13 AM | Updated 10:13 AM IST

In a move highlighting growing food safety concerns, the National Human Rights Commission (NHRC) has sent a notice to the Food Safety and Standards Authority of India (FSSAI) over rampant violations of norms governing the reuse of cooking oil across the country, India Today reported.

The NHRC observed that despite repeated awareness campaigns, small eateries and street vendors still reuse cooking oil multiple times — a practice it described as a grave public health risk and a violation of citizens' basic human rights.

In a notice dated 22 October, the NHRC directed FSSAI to submit state-wise data and an action-taken report from the FSSAI within two weeks.

This action came after a complaint from Bhopal-based NGO Sarthak Samudayik Vikas Evam Jan Kalyan Sanstha, which alleged that the FSSAI's Repurpose Used Cooking Oil (RUCO) campaign had failed to stop the unsafe reuse of degraded oil, especially in smaller and unregulated food outlets.

"We found the allegation to be correct prima facie and understand it to be a nationwide problem that needs to be tackled immediately by the FSSAI and state food regulators in the interest of public health," NHRC member Priyank Kanoongo, whose bench issued the notice, was quoted as saying by India Today.

As per the Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations, 2011—amended in 2018—cooking oil is deemed unsafe when its Total Polar Compounds (TPC) exceed 25 per cent.

TPCs are harmful compounds formed when oil breaks down through repeated heating—common in frying.

The longer the exposure to heat and moisture, the higher the toxicity level.

Medical research links consumption of oil with high TPC content to severe health disorders such as hypertension, atherosclerosis, liver ailments, Alzheimer's, and even cancer.

Reheating oil also increases trans fats, worsening the danger.

With an annual consumption of nearly 2,500 crore litres, India ranks among the world's top vegetable oil consumers. About 60 per cent of this is used in homes, and the rest in restaurants, hotels, and street food stalls.

Given such massive consumption, regulating the use and disposal of cooking oil is vital for both public health and environmental safety.

FSSAI mandates that eateries consuming over 50 litres of oil daily must test and record its quality.

Once TPC levels cross 25 per cent, the oil must be handed over to authorised collectors to prevent it from re-entering the food chain.

FSSAI rules further state that used oil must be stored in labelled containers to prevent contamination and must not be disposed of through drains or sewers.

Smaller food stalls are advised to reuse oil no more than three times—ideally just once.

Oil showing signs of darkening, foaming, or bluish smoke must be discarded immediately.

For homes, the FSSAI recommends reusing fried oil only for cooking curries after filtering and never for frying again.

Despite these clear standards, the complainant informed NHRC that the illegal reuse and resale of cooking oil are widespread.

Many eateries reportedly sell or dispose of used oil improperly, allowing it to re-enter the food chain or contaminate soil and water sources, creating both health and environmental hazards.

To support the National Policy on Biofuels, the FSSAI launched the Repurpose Used Cooking Oil (RUCO) initiative in 2018.

RUCO's objective was to build a structured system to collect used cooking oil and convert it into biodiesel—a cleaner, renewable alternative to traditional fuels.

The policy set a goal of 5 per cent biodiesel blending into diesel by 2030, aiming to cut pollution while boosting energy self-reliance.

Under RUCO, FSSAI introduced an Education, Enforcement, and Ecosystem (EEE) framework to raise awareness among food operators, enforce compliance, and penalize violations.

The scheme also aimed to connect restaurants and food chains with biodiesel manufacturers and aggregators through organised oil collection networks.

However, the NGO's complaint claimed that RUCO's implementation remains weak on the ground—especially across small towns and unregulated street-food sectors.

Chinimandi

NHRC seeks report from FSSAI over widespread reuse of cooking oil in India

https://www.chinimandi.com/nhrc-seeks-report-from-fssai-over-widespread-reuse-of-cooking-oil-in-india/

By ChiniMandi - Saturday, 25 October 2025

New Delhi : The National Human Rights Commission (NHRC) has taken cognisance of a complaint highlighting the alarming and widespread practice of reusing cooking oil across India, terming it a potential violation of human rights due to its serious public health and environmental implications.

The complaint, filed by the Founder of Sarthak Samudayik Vikas Evam Jan Kalyan Sanstha (Bhopal, Madhya Pradesh), raised concerns that despite the Food Safety and Standards Authority of India's (FSSAI) "RUCO – Repurpose Used Cooking Oil" campaign and policies promoting biodiesel at small hotels, roadside eateries, and food vendors continue to repeatedly reuse or resell used cooking oil.

According to the complaint, this practice poses "severe public health risks, including cancer, heart diseases and liver disorders." It further cautioned that improperly discarded oil contaminates water and soil, leading to environmental pollution and long-term ecological harm.

"The complainant sought urgent intervention of the Commission in the matter and required to consider it as a human rights issue affecting public health, and to direct enforcement agencies (FSSAI, Pollution Control Boards, municipal authorities) to strictly implement regulations, establish authorised oil purification and reuse centres, and launch awareness campaigns to sensitise citizens about the dangers of reused cooking oil."

After reviewing the complaint, the NHRC Bench headed by Member Priyank Kanoongo issued a notice under Section 12 of the Protection of Human Rights Act, 1993, to the Chairman of the FSSAI, Ministry of Health and Family Welfare, Government of India.

The Commission directed the FSSAI to conduct an inquiry into the allegations and submit a detailed state-wise Action Taken Report (ATR) within two weeks. (ANI)

National Herald

NHRC takes notice of widespread reuse of cooking oil across India

The commission has directed FSSAI to investigate the allegations and submit a detailed state-wise Action Taken Report within two weeks

https://www.nationalheraldindia.com/politics/kerala-lop-alleges-conspiracy-behind-secretive-signing-of-pm-shri-schools-mou

NH Digital | Published: 25 Oct 2025, 10:30 AM

The National Human Rights Commission (NHRC) has taken cognisance of a complaint highlighting the widespread and concerning practice of reusing cooking oil across India, describing it as a potential violation of human rights due to its serious public health and environmental implications.

The complaint, filed by the founder of Sarthak Samudayik Vikas Evam Jan Kalyan Sanstha, based in Bhopal, Madhya Pradesh, pointed out that despite the Food Safety and Standards Authority of India's (FSSAI) "RUCO – Repurpose Used Cooking Oil" campaign and policies promoting biodiesel, small hotels, roadside eateries, and food vendors continue to repeatedly reuse or even resell used cooking oil.

According to the complaint, this practice poses significant health risks, including cancer, heart disease, and liver disorders. It also warned that improperly discarded oil contaminates soil and water, resulting in environmental pollution and long-term ecological damage.

The complainant urged the NHRC to treat the matter as a human rights issue affecting public health and directed enforcement agencies, including the FSSAI, Pollution Control Boards, and municipal authorities, to ensure strict compliance with regulations.

The complaint also recommended the establishment of authorised oil purification and reuse centres and the launch of awareness campaigns to educate the public on the dangers of reused cooking oil.

After reviewing the complaint, the NHRC bench, headed by member Priyank Kanoongo, issued a notice under Section 12 of the Protection of Human Rights Act, 1993, to the chairman of the FSSAI under the Ministry of Health and Family Welfare. The Commission has directed the FSSAI to investigate the allegations and submit a detailed state-wise Action Taken Report within two weeks.

This development underscores growing concern over food safety practices in India and the NHRC's willingness to intervene in matters that affect public health and the environment.

With PTI inputs

Times Now

Health Ministry, FSSAI Notified by NHRC Over Reused Cooking Oil; Why Is It Dangerous for Health?

https://www.timesnownews.com/health/health-ministry-fssai-notified-by-nhrc-over-reused-cooking-oil-why-is-it-dangerous-for-health-article-153049500

Authored by: Ashima Sharda Mahindra

Updated Oct 25, 2025, 11:09 IST

The National Human Rights Commission (NHRC) has issued a notice to the Health Ministry and FSSAI over the widespread reuse of cooking oil, highlighting serious health concerns. Repeatedly using cooking oil can produce harmful compounds like trans fats and free radicals, increasing the risk of heart disease, inflammation, and other chronic illnesses.

The National Human Rights Commission has issued a notice to the Health Ministry and Food Safety and Standards Authority of India (FSSAI) over a complaint raising concerns about alleged "widespread reuse of cooking oil" in the country. The commission has also sought a state-wise report according to the proceedings of the case and an action-taken report within two weeks.

According to news reports, the complainant from Bhopal has raised "serious concerns about the widespread reuse of cooking oil in India". Despite FSSAI's strict policies that promote bio-diesel at the ground level, hotels, roadside eateries, and food vendors allegedly repeatedly reuse or resell used cooking oil, which leads to severe public health risks, causing deadly diseases like cancer, heart issues, and liver failure.

The complainant says this is a human rights issue as it affects public health and has demanded authorised oil purification and reuse centres, along with the launch of awareness campaigns to sensitise citizens about the dangers of reused cooking oil.

The PTI has reported that an NHRC bench, presided over by Priyank Kanoongo, has taken cognisance of it under section 12 of the Protection of Human Rights Act, 1993. "The Registry is directed to issue a notice to the chairman, Food Safety and Standards Authority of India (FSSAI), Ministry of Health and Family Welfare, government of India, New Delhi, with directions to get the allegations made in the complaint inquired into, and to provide a state-wise report, in the matter," it says.

Why is it dangerous to reuse cooking oil?

Studies say reheating of cooking oil causes the release of toxic substances while increasing free radicals in your body, causing inflammation and various chronic diseases. FSSAI guidelines say the re-heating should be avoided, and in case you have to reuse oil, a maximum of three times is permitted to avoid the formation of trans-fat.

“Re-heating and reuse of oil should be avoided as far as possible. Avoid using leftover oil wherever possible. However, vegetable oil having developed Total Polar Compound more than 25 per cent shall not be used,” adds the guidelines further.

A few side effects of continuously reheating oil include:

Release of toxic fumes

Every time the oil is reheated, it releases toxic fumes. Doctors say they are given off even before the smoke point is reached, but increase dramatically when the temperature goes above that point. Every time the oil gets reheated, its fat molecules break down, causing it to reach its smoke point earlier than it should and release a bad odour.

Spike in cholesterol levels

At extremely high temperatures, fats in the oil change into trans fats, which are extremely harmful for your heart and body, as they lead to high cholesterol and subsequent risk of heart issues like a heart attack or stroke.

Rise in blood pressure

Reheating of oil also produces reactions like hydrolysis, oxidation, and polymerization – all of which change and modify the chemical composition of the oil. It then releases free fatty acids and radicals that produce monoglycerides, diglycerides, and triglycerides, which cause a significant rise in your blood pressure levels.

LatestLY

NHRC Terms Widespread Reuse of Cooking Oil in India As `Potential Violation of Human Rights', Seeks Report From FSSAI

The National Human Rights Commission (NHRC) has taken cognisance of a complaint highlighting the alarming and widespread practice of reusing cooking oil across India, terming it a potential violation of human rights due to its serious public health and environmental implications.

https://www.latestly.com/agency-news/india-news-nhrc-seeks-report-from-fssai-over-widespread-reuse-of-cooking-oil-in-india-7175138.html

Agency News ANI| Oct 25, 2025 09:58 AM IST

New Delhi, October 25: The National Human Rights Commission (NHRC) has taken cognisance of a complaint highlighting the alarming and widespread practice of reusing cooking oil across India, terming it a potential violation of human rights due to its serious public health and environmental implications. The complaint, filed by the Founder of Sarthak Samudayik Vikas Evam Jan Kalyan Sanstha (Bhopal, Madhya Pradesh), raised concerns that despite the Food Safety and Standards Authority of India's (FSSAI) "RUCO - Repurpose Used Cooking Oil" campaign and policies promoting biodiesel at small hotels, roadside eateries, and food vendors continue to repeatedly reuse or resell used cooking oil.

According to the complaint, this practice poses "severe public health risks, including cancer, heart diseases and liver disorders." It further cautioned that improperly discarded oil contaminates water and soil, leading to environmental pollution and long-term ecological harm. "The complainant sought urgent intervention of the Commission in the matter and required to consider it as a human rights issue affecting public health, and to direct enforcement agencies (FSSAI, Pollution Control Boards, municipal authorities) to strictly implement regulations, establish authorised oil purification and reuse centres, and launch awareness campaigns to sensitise citizens about the dangers of reused cooking oil." NHRC Urges 19 States, 4 UTs to Take Preventive Measures to Protect Homeless During Winter. After reviewing the complaint, the NHRC Bench headed by Member Priyank Kanoongo issued a notice under Section 12 of the Protection of Human Rights Act, 1993, to the Chairman of the FSSAI, Ministry of Health and Family Welfare, Government of India. The Commission directed the FSSAI to conduct an inquiry into the allegations and submit a detailed state-wise Action Taken Report (ATR) within two weeks.

(The above story is verified and authored by ANI staff, ANI is South Asia's leading multimedia news agency with over 100 bureaus in India, South Asia and across the globe. ANI brings the latest news on Politics and Current Affairs in India & around the World, Sports, Health, Fitness, Entertainment, & News. The views appearing in the above post do not reflect the opinions of LatestLY)

Health World

NHRC notice on `widespread reuse of cooking oil’, ETHealthworld

https://health.economictimes.indiatimes.com/news/policy/nhrc-notice-to-health-ministry-fssai-on-widespread-reuse-of-cooking-oil/124797609

Policy

2 min read

NHRC notice to Health Ministry, FSSAI on 'widespread reuse of cooking oil'

The National Human Rights Commission (NHRC) directed a probe into the allegations and the furnishing of a state-wise report according to the proceedings of the case. It asked to submit an action taken report within two weeks.

New Delhi: The NHRC has issued a notice to the Union Health Ministry and Food Safety and Standards Authority of India (FSSAI) over a complaint raising concerns on alleged "widespread reuse of cooking oil" in the country.

The National Human Rights Commission (NHRC) directed a probe into the allegations and the furnishing of a state-wise report according to the proceedings of the case. It asked to submit an action taken report within two weeks.

The allegations made in the complaint prima facie seem to be "violations" of the human rights of the victims, reads the proceedings, dated October 22.

The complainant, founder of Sarthak Samudayik Vikas Evam Jan Kalyan Sanstha, Bhopal, Madhya Pradesh, has raised "serious concerns about the widespread reuse of cooking oil in India".

He pointed out that despite FSSAI's 'RUCO -- Repurpose Used Cooking Oil' campaign and policies promoting bio-diesel at the ground level, small hotels, roadside eateries and food vendors allegedly "repeatedly reuse or resell used cooking oil, which poses severe public health risks, including cancer, heart diseases and liver disorders," it says.

Additionally, discarded oil contaminates water and soil, causing environmental pollution, reads the proceedings.

The complainant sought urgent intervention of the Commission and requested to consider it as a "human rights issue" affecting public health, and to direct enforcement agencies (FSSAI, pollution control boards, municipal authorities) to "strictly implement" regulations, establish authorised oil purification and reuse centres, and launch awareness campaigns to sensitise citizens about the dangers of reused cooking oil, it adds.

A bench of the NHRC, presided by its member Priyank Kanoongo has taken cognisance of it under section 12 of the Protection of Human Rights Act, 1993.

"The Registry is directed to issue a notice to the chairman, Food Safety and Standards Authority of India (FSSAI), Ministry of Health and Family Welfare, government of India, New Delhi, with directions to get the allegations made in the complaint inquired into, and to provide a state-wise report, in the matter," it says.

It has also asked to submit an action taken report within two weeks for the perusal of the Commission. PTI

NDTV Rajasthan

खाद्य तेल का बार-बार उपयोग, NHRC ने FSSAI को दिया नोटिस; खराब तेल से बढ़ रहे कैंसर के मरीज़

जयपुर में NDTV ने भी इस मामले में बाजारों में पड़ताल की. एक समोसा कचौरी दुकान पर कर्मचारी ने बताया कि वे एक तेल में 3 से 4 बार समोसे कचौरी तलते हैं. इसके बाद उस तेल को एक टंकी में छान कर भर दिया जाता है. इस तेल को सस्ते दाम में उनसे ठेली वाले ले जाते हैं.

https://rajasthan.ndtv.in/rajasthan-news/nhrc-issues-notice-to-fssai-over-repeated-use-of-edible-oil-spoiled-oil-increases-cancer-cases-9515176

Reported by:Vishwas Sharma

Edited by:इकबाल खान

राजस्थान न्यूज़

अक्टूबर 25, 2025 17:13 pm IST

Published Onअक्टूबर 25, 2025 17:13 pm IST

Last Updated Onअक्टूबर 25, 2025 17:13 pm IST

Read Time:2 mins

Rajasthan: NHRC ने देश में इस्तेमाल किए हुए तेल को दोबारा उपयोग करने के मामले पर संज्ञान लिया है. दरअसल, भोपाल की सार्थक सामुदायिक विकास एवं जन कल्याण संस्था ने 18 अक्टूबर 2025 को इस मामले में शिकायत की थी. शिकायत में बताया गया था कि छोटे होटल, ढाबों और ठेले वालों द्वारा तेल बार-बार दोबारा इस्तेमाल किया जा रहा है.

राज्यवार जांच की रिपोर्ट दो हफ्तों के भीतर जमा करने के आदेश

इससे कैंसर, हार्ट की बीमारी और लिवर की समस्या जैसी गंभीर बीमारियों का खतरा बढ़ता है. फेंका हुआ तेल पानी और मिट्टी को भी प्रदूषित कर रहा है. शिकायत में इसे जनस्वास्थ्य से जुड़ा मानव अधिकार मुद्दा मानने की अपील की गई. आयोग ने इस पर FSSAI को नोटिस जारी किया है और मामले में राज्यवार जांच की रिपोर्ट दो हफ्तों के भीतर जमा करने के आदेश दिए हैं.

एक तेल में 3 से 4 बार समोसे कचौरी तलते हैं

वहीं, जयपुर में NDTV ने भी इस मामले में बाजारों में पड़ताल की. एक समोसा कचौरी दुकान पर कर्मचारी ने बताया कि वे एक तेल में 3 से 4 बार समोसे कचौरी तलते हैं. इसके बाद उस तेल को एक टंकी में छान कर भर दिया जाता है. इस तेल को सस्ते दाम में उनसे ठेली वाले ले जाते हैं. वो उसमें पूरी, भटूरे बनाते हैं.

NDTV.in

दोबारा इस्तेमाल किए गए तेल को लेकर दर्ज हुई शिकायत, NHRC ने FSSAI से मांगी रिपोर्ट

NHRC ने देश में इस्तेमाल किए हुए तेल को दोबारा उपयोग करने के मामले पर संज्ञान लिया. ये शिकायत 18 अक्टूबर 2025 को भोपाल की Sarthak Samudayik Vikas Evam Jan Kalyan Sanstha द्वारा की गई थी.

https://ndtv.in/food/how-reuse-oil-can-effect-your-health-dobara-istemaal-kia-gya-oil-sehat-ko-kaise-phuchata-hai-nuksan-9514379

Written by:दीक्षा सिंह

अक्टूबर 25, 2025 14:24 pm IST

Published Onअक्टूबर 25, 2025 14:24 pm IST

Last Updated Onअक्टूबर 25, 2025 14:24 pm IST

Read Time:3 mins

Oil Resue: कई बार हमारे घर में जब कुछ भी ऑयली या तेल में फ्राई करने वाला बनता है तो कढ़ाई में तेल बच जाता है और फिर इसको दोबारा से इस्तेमाल किया जाता है. सिर्फ घरों मे ही नहीं बल्कि दुकानों पर भी एक बार इस्तेमाल किए गए तेल को दोबारा से यूज किया जाता है. बता दें कि देश में इस्तेमाल किए गए तेल को दोबारा प्रयोग में लाने के मामले पर राष्ट्रीय मानव अधिकार आयोग (NHRC) ने गंभीरता से संज्ञान लिया है. आयोग ने इसे जनस्वास्थ्य से जुड़ा एक मानव अधिकार मुद्दा मानते हुए भारतीय खाद्य सुरक्षा और मानक प्राधिकरण (FSSAI) को नोटिस जारी किया है.

भोपाल से की गई शिकायत

ये शिकायत 18 अक्टूबर 2025 को भोपाल की “सार्थक सामुदायिक विकास एवं जनकल्याण संस्था” (Sarthak Samudayik Vikas Evam Jan Kalyan Sanstha) द्वारा दर्ज कराई गई थी. शिकायत में कहा गया कि देशभर में छोटे होटल, ढाबों और ठेले वाले बार-बार एक ही तेल का उपयोग कर रहे हैं, जो न केवल स्वास्थ्य के लिए खतरनाक है बल्कि पर्यावरण को भी नुकसान पहुंचा रहा है.

स्वास्थ्य के लिए खतरा

शिकायत के अनुसार, इस्तेमाल किए हुए तेल को बार-बार गर्म करने से उसमें हानिकारक रसायन बनते हैं, जो कई गंभीर बीमारियों का कारण बन सकते हैं.

विशेषज्ञों के मुताबिक, ऐसे तेल के सेवन से कैंसर, हृदय रोग और लिवर की समस्याएं होने का खतरा बढ़ जाता है. इसके साथ ही, फेंका गया तेल पानी और मिट्टी को प्रदूषित कर रहा है, जिससे पर्यावरण पर भी नकारात्मक असर पड़ रहा है.

FSSAI से मांगी गई रिपोर्ट

NHRC ने FSSAI को नोटिस जारी करते हुए राज्यवार जांच रिपोर्ट मांगी है. आयोग ने निर्देश दिया है कि FSSAI दो हफ्तों के भीतर अपनी विस्तृत रिपोर्ट आयोग को सौंपे.

सख्त कार्रवाई और जागरूकता की जरूरत

आयोग ने इस मामले में सख्त कार्रवाई करने और जनजागरूकता अभियान चलाने पर जोर दिया है, ताकि लोगों को इस्तेमाल किए गए तेल के दुष्प्रभावों के बारे में जानकारी दी जा सके और इस खतरनाक प्रथा पर रोक लगाई जा सके.

Amar Ujala

NHRC: खाना बनाने के तेल के दोबारा इस्तेमाल से मानवाधिकारों का उल्लंघन होने का आरोप, एनएचआरसी ने मांगी रिपोर्ट

https://www.amarujala.com/india-news/nhrc-seeks-report-from-fssai-over-widespread-reuse-of-cooking-oil-in-india-2025-10-25

न्यूज डेस्क, अमर उजाला, नई दिल्ली Published by: नितिन गौतम Updated Sat, 25 Oct 2025 10:32 AM IST

सार

देश

शिकायत में कहा गया है कि देशभर में छोटे होटलों, सड़क किनारे लगने वाले ठेले-खोमचों और फूड वेंडर्स द्वारा खाने के तेल का बार-बार इस्तेमाल किया जा रहा है, जिससे जन स्वास्थ्य के लिए खतरा पैदा हो रहा है और इससे कैंसर, ह्रदय संबंधी बीमारियां और लिवर संबंधी बीमारियां होने का खतरा है।
विस्तार

राष्ट्रीय मानवाधिकार आयोग ने शिकायतों पर संज्ञान लेते हुए खाना बनाने के तेल के दोबारा इस्तेमाल करने के खिलाफ कार्रवाई करते हुए फूड सेफ्टी एंड स्टैंडर्ड अथॉरिटी ऑफ इंडिया (FSSAI) से रिपोर्ट मांगी है। साथ ही आयोग ने एफएसएसएआई को शिकायत संबंधी जांच कर दो हफ्ते में विस्तृत रिपोर्ट देने का निर्देश दिया है। शिकायतकर्ता ने खाना बनाने के तेल के दोबारा इस्तेमाल को मानव स्वास्थ्य और पर्यावरण के लिए गंभीर खतरा बताते हुए इसे मानवाधिकारों का उल्लंघन माना है।

शिकायतकर्ता ने तेल के दोबारा इस्तेमाल पर जताई चिंता

देशभर में खाने के तेल के दोबारा इस्तेमाल के खिलाफ 'सार्थक सामुदायिक विकास एवं जन कल्याण संस्था', भोपाल के संस्थापक द्वारा शिकायत दर्ज कराई गई है। शिकायत में कहा गया है कि देशभर में छोटे होटलों, सड़क किनारे लगने वाले ठेले-खोमचों और फूड वेंडर्स द्वारा खाने के तेल का बार-बार इस्तेमाल किया जा रहा है, जिससे जन स्वास्थ्य के लिए खतरा पैदा हो रहा है और इससे कैंसर, ह्रदय संबंधी बीमारियां और लिवर संबंधी बीमारियां होने का खतरा है।

लोगों को जागरूक करने की मांग

शिकायत में ये भी कहा गया है कि कई बार इस्तेमाल करने के बाद बचे हुए तेल को पानी या जमीन पर लापरवाही से फेंक दिया जाता है, जिससे पानी और मिट्टी प्रदूषित होती है। इससे पर्यावरण को लंबे समय में नुकसान होता है। शिकायतकर्ता ने इसे मानवाधिकारों का उल्लंघन बताते हुए मानवाधिकार आयोग से इस मामले में तुरंत हस्तक्षेप करने की मांग की है। शिकायतकर्ता ने मानवाधिकार आयोग से इस मामले में एफएसएसएआई, प्रदूषण नियंत्रण बोर्ड, नगर निगमों को निर्देश देने की मांग की। शिकायतकर्ता ने मांग की है इस्तेमाल तेल को लेकर सख्त नियम बनाने की मांग की और तेल को दोबारा इस्तेमाल लायक बनाने के लिए अधिकृत केंद बनाने का भी सुझाव दिया और साथ ही लोगों को जागरूक करने के लिए अभियान चलाने की भी मांग की।

Vikalp Times

खाना पकाने के तेल के दोबारा इस्तेमाल की शिकायत पर जारी किया नोटिस

https://vikalptimes.com/nhrc-issues-notice-on-complaint-of-reuse-of-cooking-oil/

Vikalp Times Desk 6 minutes ago Delhi News, Health, India | October 25, 2025

नई दिल्ली: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने भारत में खाना पकाने के तेल के बड़े पैमाने पर दोबारा इस्तेमाल को लेकर सामने आई शिकायत पर नोटिस जारी किया है। यह नोटिस केंद्र सरकार के स्वास्थ्य मंत्रालय और भारतीय खाद्य सुरक्षा एवं मानक प्राधिकरण (एफएसएसएआई) को जारी किया गया है। आयोग ने इस मामले में जांच के आदेश दिए हैं और विस्तृत रिपोर्ट पेश करने को कहा है। साथ ही दो हफ्ते के भीतर एक्शन रिपोर्ट सौंपने का निर्देश दिया गया है।

22 अक्टूबर को जारी नोटिस में कहा गया है कि शिकायत में लगाए गए आरोप पहली नजर में मानवाधिकारों के उल्लंघन जैसे प्रतीत होते हैं। नोटिस के अनुसार मध्य प्रदेश के भोपाल स्थित सार्थक सामुदायिक विकास एवं जन कल्याण संस्था के संस्थापक ने शिकायत दर्ज कराकर 'भारत में खाना पकाने के तेल के व्यापक दोबारा इस्तेमाल पर गंभीर चिंता जताई है।

शिकायतकर्ता का कहना है कि एफएसएसएआई के रूको (रिपरपज यूज्ड कुकिंग ऑयल) अभियान के बावजूद, छोटे होटल, सड़क किनारे के ढाबे और फूड वेंडर अक्सर इस्तेमाल किए हुए तेल का दोबारा इस्तेमाल या बिक्री करते हैं। उनका कहना है कि इसका सीधा असर हमारे स्वास्थ्य पर पड़ता है और यह कैंसर, हृदय रोग और लिवर संबंधी बीमारियों जैसे गंभीर खतरे पैदा करता है।

Agniban

खाना बनाने के तेल के दोबारा इस्तेमाल से मानवाधिकारों का उल्लंघन होने का आरोप, NHRC ने मांगी रिपोर्ट

https://www.agniban.com/nhrc-seeks-report-alleging-human-rights-violations-due-to-reuse-of-cooking-oil/

October 25, 2025

Digvijay

नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग (National Human Rights Commission) ने शिकायतों पर संज्ञान लेते हुए खाना बनाने के तेल के दोबारा इस्तेमाल करने के खिलाफ कार्रवाई करते हुए फूड सेफ्टी एंड स्टैंडर्ड अथॉरिटी ऑफ इंडिया (FSSAI) से रिपोर्ट मांगी है। साथ ही आयोग ने एफएसएसएआई को शिकायत संबंधी जांच कर दो हफ्ते में विस्तृत रिपोर्ट देने का निर्देश दिया है। शिकायतकर्ता ने खाना बनाने के तेल के दोबारा इस्तेमाल को मानव स्वास्थ्य और पर्यावरण के लिए गंभीर खतरा बताते हुए इसे मानवाधिकारों का उल्लंघन माना है।

देशभर में खाने के तेल (Edible Oils) के दोबारा इस्तेमाल के खिलाफ 'सार्थक सामुदायिक विकास एवं जन कल्याण संस्था', भोपाल (Bhopal) के संस्थापक द्वारा शिकायत दर्ज कराई गई है। शिकायत में कहा गया है कि देशभर में छोटे होटलों, सड़क किनारे लगने वाले ठेले-खोमचों और फूड वेंडर्स द्वारा खाने के तेल का बार-बार इस्तेमाल किया जा रहा है, जिससे जन स्वास्थ्य (Health) के लिए खतरा (Hazard) पैदा हो रहा है और इससे कैंसर, हृदय संबंधी बीमारियां और लिवर संबंधी बीमारियां (Diseases) होने का खतरा है।

Janta se Rishta

NHRC ने भारत में खाना पकाने के तेल के व्यापक पुन: उपयोग पर FSSAI से रिपोर्ट मांगी

https://jantaserishta.com/delhi-ncr/nhrc-seeks-report-from-fssai-on-widespread-reuse-of-cooking-oil-in-india-4343049

Gulabi Jagat25 Oct 2025 4:48 PM

New Delhi: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने भारत भर में खाना पकाने के तेल के पुन: उपयोग की चिंताजनक और व्यापक प्रथा को उजागर करने वाली एक शिकायत का संज्ञान लिया है , और इसे गंभीर सार्वजनिक स्वास्थ्य और पर्यावरणीय प्रभावों के कारण मानवाधिकारों का संभावित उल्लंघन बताया है। सार्थक सामुदायिक विकास एवं जन कल्याण संस्था (भोपाल, मध्य प्रदेश) के संस्थापक द्वारा दायर शिकायत में चिंता जताई गई है कि भारतीय खाद्य सुरक्षा एवं मानक प्राधिकरण (एफएसएसएआई) के "आरयूसीओ - रीपर्पस यूज्ड कुकिंग ऑयल" अभियान और बायोडीजल को बढ़ावा देने वाली नीतियों के बावजूद छोटे होटल, सड़क किनारे भोजनालय और खाद्य विक्रेता बार-बार इस्तेमाल किए गए कुकिंग ऑयल का पुन: उपयोग या पुनर्विक्रय कर रहे हैं।

शिकायत के अनुसार, इस प्रथा से "कैंसर, हृदय रोग और यकृत विकारों सहित गंभीर सार्वजनिक स्वास्थ्य जोखिम उत्पन्न होते हैं।" इसमें आगे चेतावनी दी गई है कि अनुचित तरीके से फेंका गया तेल जल और मिट्टी को दूषित करता है, जिससे पर्यावरण प्रदूषण और दीर्घकालिक पारिस्थितिक क्षति होती है।

शिकायतकर्ता ने मामले में आयोग से तत्काल हस्तक्षेप करने और इसे जन स्वास्थ्य को प्रभावित करने वाला मानवाधिकार का मुद्दा मानने तथा प्रवर्तन एजेंसियों (एफएसएसएआई , प्रदूषण नियंत्रण बोर्ड, नगर निगम प्राधिकरण) को नियमों को सख्ती से लागू करने, अधिकृत तेल शोधन और पुन: उपयोग केंद्र स्थापित करने तथा पुन: उपयोग किए गए खाना पकाने के तेल के खतरों के बारे में नागरिकों को जागरूक करने के लिए जागरूकता अभियान शुरू करने का निर्देश देने की मांग की है।

शिकायत की समीक्षा करने के बाद, सदस्य प्रियांक कानूनगो की अध्यक्षता वाली एनएचआरसी पीठ ने मानव अधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत भारत सरकार के स्वास्थ्य और परिवार कल्याण मंत्रालय के एफएसएसएआई के अध्यक्ष को नोटिस जारी किया।

आयोग ने एफएसएसएआई को आरोपों की जांच करने और दो सप्ताह के भीतर विस्तृत राज्यवार कार्रवाई रिपोर्ट (एटीआर) प्रस्तुत करने का निर्देश दिया।

UP Kiran

स्ट्रीट फूड किस तेल में बनता है? सच्चाई जानकर हो जाएंगे हैरान

https://upkiran.org/What-oil-is-street-food-cooked-in-Youll-be-surprised-to-know-the-truth

हेल्थ वेलनेस 2025-10-25 14:10:00

हम सबने कभी न कभी सड़क किनारे किसी दुकान पर गर्मागर्म समोसे, पकौड़े या छोले-भटूरे जरूर खाए हैं। लेकिन क्या आपने कभी सोचा है कि जिस तेल में ये सब तला जा रहा है, वह आपकी सेहत के लिए कितना खतरनाक हो सकता है? इसी गंभीर मुद्दे पर अब राष्ट्रीय मानवाधिकार आयोग (NHRC) ने सख्त रुख अपनाया है।

NHRC ने भारतीय खाद्य सुरक्षा और मानक प्राधिकरण (FSSAI) को नोटिस जारी कर देश भर में बार-बार खाना पकाने के तेल के दोबारा इस्तेमाल को लेकर एक विस्तृत रिपोर्ट मांगी है। आयोग का मानना है कि यह प्रथा लोगों के 'जीवन के अधिकार' और स्वास्थ्य का गंभीर उल्लंघन है।

क्यों है यह 'धीमा जहर'?जब खाना पकाने के तेल को बार-बार बहुत तेज तापमान पर गर्म किया जाता है, तो उसमें 'टोटल पोलर कंपाउंड्स' (TPC) नाम के जहरीले पदार्थ बनने लगते हैं। ये पदार्थ हमारे शरीर के लिए धीमे जहर की तरह काम करते हैं और इनसे:

कैंसर

हार्ट अटैक और दिल से जुड़ी गंभीर बीमारियां

अल्जाइमर और लिवर से जुड़ी समस्याएं

जैसी जानलेवा बीमारियों का खतरा कई गुना बढ़ जाता है।

क्या कहते नियम?ऐसा नहीं इसे लेकर कोई नियम नहीं है। FSSAI के नियमों के अनुसार, किसी भी तेल में TPC की मात्रा 25% से ज्यादा नहीं होनी चाहिए। अगर यह सीमा पार हो जाती , तो वह तेल खाने के लिए सुरक्षित नहीं रहता। सरकार ने 'RUCO' (Repurposed Used Cooking Oil) नाम से एक पहल भी शुरू की है, जिसके तहत इस्तेमाल किए हुए तेल को इकट्ठा करके उससे बायो-डीजल बनाया जाना चाहिए।

लेकिन सच्चाई यह ज्यादातर रेस्टोरेंट, ढाबों और खासकर स्ट्रीट फूड विक्रेताओं को इन नियमों की या तो जानकारी नहीं है, या वे मुनाफा कमाने के चक्कर में इन्हें नजरअंदाज कर देते । वे एक ही तेल को दिन भर, और कई बार तो कई-कई दिनों तक इस्तेमाल करते रहते ।

NHRC ने FSSAI से 4 हफ्तों के भीतर जवाब मांगा। आयोग FSSAI ने इस खतरनाक प्रथा को रोकने के लिए अब तक क्या कदम उठाए हैं और उनकी भविष्य की क्या योजना है। यह कदम उम्मीद जगाता है कि जल्द ही हमारी सेहत से हो रहे इस खिलवाड़ पर कोई ठोस कार्रवाई होगी।

Awaaz The Voice

भारत में दोबारा इस्तेमाल होने वाले खाने के तेल पर गंभीर चिंता, एनएचआरसी ने लिया संज्ञान

https://www.hindi.awazthevoice.in/india-news/serious-concerns-raised-in-india-regarding-the-reuse-of-cooking-oil-nhrc-takes-cognizance-72116.html

Story by PTI | Published by arsla@awazthevoice.in | Date 25-10-2025

आवाज द वॉयस/नई दिल्ली

देशभर में दोबारा इस्तेमाल किए जाने वाले खाने के तेल (Used Cooking Oil) के खतरनाक चलन पर अब राष्ट्रीय मानवाधिकार आयोग (NHRC) ने संज्ञान लिया है। आयोग ने इस मामले में मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत नोटिस जारी कर संबंधित एजेंसियों से रिपोर्ट मांगी है।

भोपाल स्थित 'सार्थक सामुदायिक विकास एवं जनकल्याण संस्था' के संस्थापक द्वारा आयोग को की गई शिकायत में कहा गया कि देश में छोटे होटल, ढाबे और सड़क किनारे खाने के ठेले बड़ी मात्रा में इस्तेमाल किए गए तेल को बार-बार तलने के लिए दोबारा इस्तेमाल करते हैं। यह तेल न केवल लोगों के स्वास्थ्य के लिए बेहद हानिकारक है, बल्कि पर्यावरण को भी प्रदूषित कर रहा है।

शिकायत में बताया गया कि भारतीय खाद्य सुरक्षा और मानक प्राधिकरण (FSSAI) ने "RUCO – Repurpose Used Cooking Oil" नामक अभियान चलाया था, ताकि इस्तेमाल किए गए तेल को बायोडीज़ल के रूप में दोबारा उपयोग में लाया जा सके। लेकिन जमीनी स्तर पर इस नीति का पालन नहीं हो रहा है। कई छोटे रेस्टोरेंट और ठेलेदार न केवल तेल को दोबारा उपयोग करते हैं, बल्कि उसे खुले बाजार में बेच भी देते हैं।

शिकायतकर्ता ने कहा कि ऐसे तेल के लगातार सेवन से कैंसर, हृदय रोग, और लिवर से जुड़ी गंभीर बीमारियों का खतरा बढ़ता है। इसके अलावा, जब यह तेल फेंका जाता है, तो यह पानी और मिट्टी को प्रदूषित करता है, जिससे पर्यावरण को भी नुकसान पहुंचता है।

आयोग ने मामले की गंभीरता को देखते हुए कहा है कि यह केवल खाद्य सुरक्षा का मुद्दा नहीं, बल्कि सार्वजनिक स्वास्थ्य और मानवाधिकार से जुड़ा मामला है। शिकायतकर्ता ने आयोग से आग्रह किया है कि वह संबंधित विभागों जैसे FSSAI, प्रदूषण नियंत्रण बोर्ड और नगर निगम प्राधिकरणों को सख्त कार्रवाई करने का निर्देश दे।

उन्होंने सुझाव दिया है कि देशभर में अधिकृत तेल शुद्धिकरण केंद्र स्थापित किए जाएं और लोगों को जागरूक करने के लिए जनजागरूकता अभियान शुरू किए जाएं, ताकि नागरिक यह समझ सकें कि दोबारा उपयोग किए गए तेल से बने खाद्य पदार्थ कितने खतरनाक हैं।

एनएचआरसी ने शिकायत को 22 अक्टूबर 2025 को विचारार्थ रखा और कहा कि मामले की विस्तृत जांच की जाएगी। आयोग ने संबंधित एजेंसियों से रिपोर्ट तलब करते हुए यह सुनिश्चित करने के निर्देश दिए हैं कि जनता के स्वास्थ्य की सुरक्षा को सर्वोच्च प्राथमिकता दी जाए।

Navbharat Times

तेलंगाना में टनल गिरने से लापता 8 श्रमिकों की खोज में NHRC की चिंता

https://navbharattimes.indiatimes.com/epaper/2025/oct/october25/telangana-tunnel-accident-nhrcs-displeasure-with-telangana-government-concern-over-slow-progress-in-search-for-8-missing-workers/articleshow/124794313.cms

TOI.in•25 Oct 2025, 12:10 pm

तेलंगाना में आठ महीने पहले सुरंग ढहने से आठ मजदूर लापता हो गए थे। राष्ट्रीय मानवाधिकार आयोग (NHRC) सरकार की निष्क्रियता से नाराज है। अब तक केवल दो शव मिले हैं। NHRC ने तेलंगाना सरकार को तत्काल सुधारात्मक उपाय करने और चार हफ्तों में रिपोर्ट देने का आदेश दिया है। यह घटना श्रमिकों की सुरक्षा पर सवाल उठाती है।

राष्ट्रीय मानवाधिकार आयोग (NHRC) तेलंगाना सरकार से नाराज़ है। आठ महीने बीत जाने के बाद भी, फरवरी में एक सुरंग ढहने की घटना में लापता हुए आठ मजदूरों का पता नहीं चला है। NHRC ने कहा है कि बार-बार निर्देश देने के बावजूद, अधिकारी इन मजदूरों को खोजने में कोई खास प्रगति नहीं कर पाए हैं।

यह घटना तब हुई जब मजदूर एक सुरंग खोद रहे थे। सुरंग का एक हिस्सा ढह गया और आठ मजदूर उसके नीचे दब गए। अब तक, केवल दो मजदूरों - मनोज कुमार और गुरप्रीत सिंह - के शव ही बरामद हुए हैं। बाकी छह मजदूरों, जिनमें उत्तर प्रदेश के श्रीनिवास, जम्मू और कश्मीर के सनी सिंह, और झारखंड के संदीप साहू, संतोष साहू, अनुज साहू और जगता शामिल हैं, के बारे में कोई खबर नहीं है।

मानवाधिकार वकील रमा राव इमनेनी ने NHRC में एक याचिका दायर की थी। उन्होंने सरकार पर घोर लापरवाही और श्रम व सुरक्षा कानूनों के उल्लंघन का आरोप लगाया था। NHRC ने इस मामले को गंभीरता से लिया और तेलंगाना के मुख्य सचिव को विस्तृत जांच कर एक रिपोर्ट सौंपने का निर्देश दिया था। लेकिन, NHRC को सिंचाई विभाग की ओर से मिली पिछली प्रतिक्रिया संतोषजनक नहीं लगी।

अक्टूबर में जारी अपने नवीनतम आदेश में, NHRC ने मुख्य सचिव को तत्काल सुधारात्मक उपाय करने और चार हफ्तों के भीतर एक नई रिपोर्ट जमा करने का आदेश दिया है। आयोग ने पाया कि असंगठित श्रमिकों के सामाजिक सुरक्षा अधिनियम (Unorganised Workers' Social Security Act) को लागू करने में कमी और अंतर-राज्यीय प्रवासी श्रमिक कानूनों (inter-state migrant labour laws) के खराब प्रवर्तन ने संकट को और बढ़ा दिया है। सरकारी निष्क्रियता राहत और निवारक प्रयासों में देरी कर रही है।

NHRC ने यह भी कहा कि इस लंबी निष्क्रियता से बचाव और राहत कार्यों में पारदर्शिता की कमी झलकती है। यह उच्च जोखिम वाली परियोजनाओं में श्रमिकों की सुरक्षा सुनिश्चित करने में जवाबदेही को भी कमजोर करता है। NHRC ने इस बात पर जोर दिया कि सरकार को इन मजदूरों को खोजने के लिए हर संभव प्रयास करना चाहिए और भविष्य में ऐसी घटनाओं को रोकने के लिए कड़े कदम उठाने चाहिए। यह घटना श्रमिकों के अधिकारों और सुरक्षा के प्रति सरकारी प्रतिबद्धता पर सवाल उठाती है। NHRC ने सरकार से इस मामले में तुरंत कार्रवाई करने और लापता मजदूरों के परिवारों को मुआवजा देने की भी मांग की है।

Aaj Tak

Crime Katha: जब बगहा में इंसाफ मांगने वालों पर चली थीं गोलियां, 11 दलितों की दर्दनाक मौत से दहल उठा था बिहार

1997 का बगहा पुलिस फायरिंग कांड बिहार की कस्टोडियल हिंसा का सबसे काला अध्याय था. पुलिस हिरासत में दलित युवक की मौत के बाद शांतिपूर्ण प्रदर्शन कर रहे ग्रामीणों पर गोलीबारी में 11 लोगों की मौत हुई थी. NHRC और CBI की जांच में पुलिस की बर्बरता उजागर हुई, जिसने पूरे देश को झकझोर दिया था.

https://www.aajtak.in/amp/crime/big-crime/story/bhagaha-police-firing-case-1997-bihar-custodial-death-dalit-atrocity-nhrc-cbi-ntcpvz-dskc-2366449-2025-10-25

परवेज़ सागर

नई दिल्ली,

25 अक्टूबर 2025,

अपडेटेड 9:38 AM IST

Subscribe to Notifications

Bhagaha Custodial Death & Police Firing Case: बिहार में कस्टोडियल डेथ और पुलिस हिंसा की घटनाएं हमेशा से चर्चाओं में रही हैं. लेकिन 1997 का बगहा पुलिस फायरिंग कांड एक ऐसी घटना है, जिसने न केवल बिहार बल्कि पूरे देश को झकझोर कर रख दिया था. सूबे के वैशाली जिले में एक दलित युवक की पुलिस हिरासत में संदिग्ध मौत हो गई थी. उसके बाद वहां शांतिपूर्ण प्रदर्शन चल रहा था, उसी दौरान पुलिस ने वहां बर्बर गोलीबारी की और 11 लोगों की जान ले ली. मरने वालों में महिलाएं और बच्चे भी शामिल थे, जो सभी दलित समुदाय से थे. 'बिहार की क्राइम कथा' में पेश है उसी बगहा पुलिस फायरिंग कांड की पूरी कहानी.

बिहार के इतिहास में बगहा पुलिस फायरिंग कांड एक ऐसी वारदात थी, जिसने पुलिस की जवाबदेही, दलित अत्याचार और मानवाधिकारों के उल्लंघन को लेकर कई गंभीर सवाल खड़े किए. यह कांड बिहार में कस्टोडियल हिंसा के इतिहास में एक काले अध्याय के रूप में दर्ज है.

पुलिस हिरासत में दलित युवक की मौत

ये कहानी है साल 1997 की. बिहार के वैशाली जिले में एक गांव है बगहा. वहां किसी मामूली सी बात को लेकर पुलिस ने एक दलित युवक को हिरासत में लिया और थाने ले गई. लेकिन थाने में पूछताछ के नाम पर उस दलित युवक के साथ देर तक मारपीट की गई. नतीजा ये हुआ कि पुलिस की हिरासत में ही उस युवक की मौत हो गई. इस बात ने ग्रामीणों में आक्रोश भर दिया. युवक के परिवार समेत तमाम गांव वाले गुस्से में थे. ग्रामीणों ने इस मौत को पुलिस की बेरहमी का नतीजा माना और इस घटना के खिलाफ शांतिपूर्ण प्रदर्शन शुरू कर दिया. सभी प्रदर्शनकारी मृतक के परिवार को इंसाफ दिए जाने की मांग कर रहे थे.

Dainik Bhaskar

NHRC ने सीकर कलेक्टर और रेलवे GM को तलब किया:श्रीमाधोपुर के अंडरपास में जलभराव को लेकर थी शिकायत, चार हफ्ते में मांगी कार्रवाई की रिपोर्ट

https://www.bhaskar.com/local/rajasthan/sikar/shrimadhopur/news/nhrc-summons-sikar-collector-and-railway-gm-136253010.html

श्रीमाधोपुर1 घंटे पहले

राष्ट्रीय मानव अधिकार आयोग (NHRC) ने श्रीमाधोपुर के पंचावली अंडरपास में जल निकासी की उचित व्यवस्था न होने के मामले में जवाब दाखिल न करने पर नाराजगी व्यक्त की है। आयोग ने सीकर कलेक्टर और उत्तर पश्चिम रेलवे, जयपुर के महाप्रबंधक को जवाब प्रस्तुत करने का अंतिम अवसर देते हुए सशर्त समन जारी किया है।

आयोग ने निर्देश दिया है कि ये अधिकारी मानव अधिकार संरक्षण अधिनियम, 1993 की धारा 13 के तहत 6 नवंबर को सुबह 11:30 बजे नई दिल्ली स्थित आयोग के कार्यालय में अपेक्षित जांच रिपोर्ट के साथ व्यक्तिगत रूप से या अधिकृत प्रतिनिधि के माध्यम से उपस्थित हों। अगर रिपोर्ट 31 अक्टूबर, 2025 तक आयोग को प्राप्त हो जाती है, तो व्यक्तिगत उपस्थिति से छूट मिल जाएगी। इस कार्रवाई की एक प्रति रेलवे बोर्ड अध्यक्ष, नई दिल्ली को भी भेजी गई है।

रिहायशी इलाकों का संपर्क कटा

यह मामला सोनी कॉलोनी निवासी बृजेन्द्र जोशी की शिकायत पर शुरू हुआ था। उन्होंने NHRC को बताया था कि सीकर के श्रीमाधोपुर स्टेशन के पास पंचावली अंडरपास में जल निकासी की व्यवस्था ठीक न होने से हल्की बारिश में भी भारी जलभराव हो जाता है। इससे आस-पास के रिहायशी इलाकों का संपर्क कट जाता है और लोगों को जान जोखिम में डालकर रेलवे ट्रैक पार करना पड़ता है, जिससे दुर्घटनाओं का खतरा बना रहता है।

चार हफ्ते में मांगी कार्रवाई की रिपोर्ट

शिकायत पर, NHRC के माननीय सदस्य प्रियंक कानूनगो की अध्यक्षता वाली पीठ ने मानव अधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत संज्ञान लिया था। आयोग ने जिला कलेक्टर, सीकर और महाप्रबंधक, उत्तर पश्चिम रेलवे, जयपुर को नोटिस जारी कर चार सप्ताह के भीतर की गई कार्रवाई की रिपोर्ट प्रस्तुत करने का आदेश दिया था।

हालांकि, आयोग के निर्देशों और 1 सितंबर को भेजे गए अनुस्मारक के बावजूद संबंधित अधिकारियों ने अपेक्षित रिपोर्ट प्रस्तुत नहीं की। इसे गंभीरता से लेते हुए, आयोग ने अब दोनों अधिकारियों को सशर्त समन जारी कर तलब किया है।